

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-268(PB)/2023

IN THE MATTER OF:

One OTT Intertainment Limited ... Applicant/Petitioner
Vs
World Phone Internet Services Private Limited ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 12.09.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant : Ms. Natasha Garg, Proxy counsel Mr. Avishkar Singhvi
For Respondent : Mr. Abhimanyu Mahajan, Aditya Vaibhav Singh, Advs.

ORDER

Ld. Proxy Counsel for the applicant appeared and sought an adjournment stating that the Ld. Sr. Counsel Mr. Ramji Srinivasan is busy elsewhere.

At her request, the hearing is deferred to **09.10.2023**.

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-
(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)